

Serial
No. of
Order

Date of
Order

Order with Signature

..3 3.4.96

these arrears should be computed and paid to the applicants within a period of three months from the date of receipt of this order.

Thus the Application is accordingly disposed of. No costs.

Hand over copies of the orders to the counsel for both sides.

Paras Singh
MEMBER (ADMINISTRATIVE)

4 13.9.96

Heard Shri D.N.Mishra, counsel for the Railway Administration and Shri C.M.K. Murty, counsel for the applicant on M.A.489/96. In this Misc.Application a request is made for time for a period of four months, i.e. till 8.11.1996 to comply with the orders of this Court dated 3.4.1996. By these orders, the Court directed that arrear should be computed and paid to the applicant within a period of three weeks from the date of receipt of this order. Mr.Mishra states that all old records have to be verified and it is a time consuming process to compute the arrears for the entire period.

After hearing Shri Murty, prayer in the Misc.Application 489/96 is allowed. The Respondents shall positively compute the arrears and comply with the directions passed vide Order No.3 dated 3.4.1996 by this Tribunal. M.A.489/96 is disposed of accordingly.

Paras Singh
MEMBER (ADMINISTRATIVE)

Free copy of order
all 3.4.96 may be
issued to the counse
for both sides.

Paras Singh
11.04.96
S.O.(S)
Received cert
complaint
11.4.96